## NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/427/ (IB)/2017

NAME OF THE PETITIONER(S)

: M.K SONS ENGINEERING PVT LTD

NAME OF THE RESPONDENT(S)

: EASUN REYOLLE LTD

**UNDER SECTION** 

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

Deepa. M

for Adv. B. Phanaraj

Coursel for Petitioner

Deepall

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Ros Bondenl

Son.

## <u>ORDER</u>

Counsel for Respondent present and prayed for time. At request, time is granted for submission of the final arguments. However, as per the previous order, the direction was given to Counsel for Respondent for filing counter within seven days. It is admitted fact that Counsel for Petitioner has handed over all papers to the Counsel for Respondent on 14.07.2017 and he had sufficient time to file the counter and even today the counter has not been filed. Therefore, the right of filing counter is forfeited. However, Counsel for Respondent is given an opportunity to submit his final arguments in the matter on the next date of hearing. Put up on 31.07.2017 at 10.30 A.M.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)

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